

Statement*Details of KVKs in Telangana with the Host and year of establishment*

Sl. No.	KVK/District	Location in the district	Host organization (NGO/ICAR/AU)	Year of Establishment
1.	Adilabad	Adilabad	PJTSAU	2000-01
2.	Karimnagar	Jammikunta	NGO (Grameen Nav Nirman Samiti)	1992
3.	Karimnagar	Ramgirikilla	KLBTSHU	2010
4.	Khammam	Khammam	PJTSAU	2003-04
5.	Mahaboobnagar	Madanapuram	NGO (Youth for Action)	1992-93
6.	Mahaboobnagar	Palem	PJTSAU	2011
7.	Medak	Medak	NGO (Deccan Development Society)	1991
8.	Nalgonda	Kampasagar	PJTSAU	2011
9.	Nalgonda	Gaddipalli	NGO (Sri Aurobindo Institute of Rural Development)	1984
10.	Nizamabad	Nizamabad	PJTSAU	2003-04
11.	Ranga Reddy	CRIDA	ICAR	1976
12.	Warangal	Warangal	PJTSAU	1989
13.	Warangal	Mamnoor	PVNRTSV and AU	2010-11

Integration of agriculture markets

558. SHRI C. M. RAMESH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the details of agriculture markets in the country, State-wise;
- (b) whether it is a fact that Government has proposed to integrate all agriculture markets by March, 2018;
- (c) if so, details of the road-map prepared for their integration; and
- (d) how Government plans to achieve the goal set for integrating agriculture markets in the absence of a provision for electronic trade in agriculture produces in many States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) State-wise details of regulated wholesale markets for agricultural produce are given in Statement (See below).

(b) and (c) The Government has proposed to initially to integrate 585 selected wholesale regulated markets to National Agriculture Market (e-NAM) portal by March, 2018. As per road-map to integrate markets with the e-NAM portal, 200 markets are to be linked by September, 2016, another 200 markets by March, 2017 and rest 185 markets are to be integrated by March, 2018.

(d) As far as achieving the set goal of integrating 585 markets to the e-NAM portal by March, 2018 is concerned, 12 States (Andhra Pradesh, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Rajasthan, Goa, Madhya Pradesh, Mizoram, Telangana and Uttar Pradesh) with total 3649 markets have already amended their marketing laws to provision all the three mandatory reform pre-requisites including e-trading/auctioning to be eligible to integrate to the e-NAM. Further, the Government is working with rest of the States also to persuade them to amend their marketing regulations to meet the mandatory reform provisions so as to develop a unified National Agriculture Market for agricultural produce by linking all the markets to the portal.

Statement

State-wise details of regulated markets in the country

Sl. No.	States/UTs	Principal Market Yards	Sub-Market Yards	Total
1	2	3	4	5
1.	Andhra Pradesh	190	157	347
2.	Arunachal Pradesh	0	0	0
3.	Assam	20	206	226
4.	Bihar	APMR Act Repealed		
5.	Chhattisgarh	69	118	187
6.	Goa	01	07	08
7.	Gujarat	213	187	400
8.	Haryana	107	174	281
9.	Himachal Pradesh	10	44	54
10.	Jammu and Kashmir	11	0	11
11.	Jharkhand	28	173	201

1	2	3	4	5
12.	Karnataka	157	356	513
13.	Kerala	APMR Act not enacted		
14.	Madhya Pradesh	254	284	538
15.	Maharashtra	305	603	908
16.	Manipur	APMR Act not enacted		
17.	Meghalaya	02	00	02
18.	Mizoram	APMR Act not implemented		
19.	Nagaland	18	00	18
20.	Odisha	54	382	436
21.	Punjab	150	274	424
22.	Rajasthan	134	312	446
23.	Sikkim	APMR Act not implemented		
24.	Tamil Nadu	277	06	283
25.	Telangana	150	110	260
26.	Tripura	21	0	21
27.	Uttar Pradesh	250	365	615
28.	Uttarakhand	26	32	58
29.	West Bengal	20	464	484
30.	Andaman and Nicobar Islands	APMR Act not enacted		
31.	Chandigarh	01	00	01
32.	Dadra and Nagar Haveli	APMR Act not enacted		
33.	Daman and Diu	APMR Act not enacted		
34.	Lakshadweep	APMR Act not enacted		
35.	Delhi	07	08	15
36.	Puducherry	04	05	09
TOTAL		2479	4267	6746

Amendments in APMC Act

559. SHRI C. M. RAMESH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the details of States which have amended their Agricultural Produce Marketing Committee (APMC) Acts so as to allow electronic trading;